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(Infrastructure matters pending with the Government)

As on 30-01-2025

S.No	Name of the Project	Forwarded to the Government	Remarks
1.	Detailed Estimate for raising of 1 st Floor Uri on already constructed (existing) Bar Block in the Court premises Uri.	The Chief Engineer, PW(R&B) Department, Kashmir has forwarded the DPR for an estimated cost of Rs.31.37 lacs for raising of 1 st Floor on already constructed (existing) Bar Block in the Court Premises Uri. After approval of by Hon'ble High Court the said DPR has been forwarded to Government, for accord of administrative approval & release of funds vide this office letter dated 13.6.2023.	In the meeting held under the Chairmanship Hon'ble Chief Justice on 09.09.2024, it was resolved that the Hon'ble Chair and Chief Secretary UT of J&K directed the Secretary, Public Works Department to expedite the matter.
2.	Accord of Administrative Approval and release of funds for installation of Air Conditioners and other electrical equipments of District & Sessions Court, Udhampur.	The Chief Engineer, PW(R&B) Department, Jammu has forwarded the DPR for an estimated cost of Rs.8.12 Lacs, for "installation of Air Conditioners and other electrical equipments of District & Sessions Court, Udhampur". After approval of Hon'ble High Court, the DPR has been sent to Law Department on 06.10.2023, for accord of administrative approval & release of funds.	In the meeting held under the Chairmanship Hon'ble Chief Justice on 09.09.2024, it was resolved that the Law Secretary assured the Hon'ble Chair that the matter will be finalized and conveyed to registry after model code of conduct.
3.	AAA for construction/ expansion of District Court Complex at Reasi.	The Chief Engineer, PW(R&B) Department, Jammu has forwarded the DPR for an estimated cost of Rs.6024.88 Lacs, for "construction/ expansion of District Court Complex at Reasi". After approval of Hon'ble High Court, the DPR has been sent to Law Department on 06.10.2023, for accord of administrative approval & release of funds.	In the meeting held under the Chairmanship Hon'ble Chief Justice on 09.09.2024, it was resolved that the Chief Secretary & Secretary to Govt. Department of Law assured the Hon'ble Chair that the said matter will be taken in next financial year 2025-26.
4.	Fresh DPR for construction of District Court Complex, Ramban.	The Chief Engineer, PW(R&B) Department, Jammu has forwarded the fresh DPR/AAA for an estimated cost of Rs.7214.68 lacs for "Construction of District Court Complex at Ramban. After approval of by Hon'ble High Court the said DPR has been forwarded to Government, for accord of administrative approval & release of funds	In the meeting held under the Chairmanship Hon'ble Chief Justice on 09.09.2024, the Chief Secretary & Secretary to Govt. Department of Law assured the Hon'ble Chair that the said matter will be taken in next financial year 2025-26.

		vide this office letter No.53592/RG/Infra dated 06.12.2023.	
5.	Re-submission of DPR for accord of administrative approval for Additional/Balance work for Construction of Munisff Court Complex Ukhral.	The Chief Engineer, PW(R&B) Department, Jammu has forwarded the DPR/AAA for an estimated cost of Rs.492.60 lacs "for Additional/Balance work for Construction of Munsiff Court Complex Ukhral". After approval of by Hon'ble High Court the said DPR has been forwarded to Government, for accord of administrative approval & release of funds vide this office letter No.53590/RG/Infra dated 06.12.2023.	In the meeting held under the Chairmanship Hon'ble Chief Justice on 09.09.2024, the Law Secretary assured the Hon'ble Chair that the said matter will be finalized and conveyed to registry after model court of conduct.
6.	Application for accord of administrative approval for construction of proposed Multi-Storey building at High Court Complex, Jammu.	The Chief Engineer, PW(R&B) Department, Jammu has forwarded the AAA/DPR for an estimated cost of Rs.2212.80 lacs "for construction of proposed Multi-Storey building at High Court Complex, Jammu in two Phases i.e. Phase-I (Basement, Ground Floor and first floor) and Phase-II(Second and third floor)". After approval of by Hon'ble High Court the said DPR has been forwarded to Government, for accord of administrative approval & release of funds vide this office letter No.2042/RG dated 30.01.2024.	In the meeting held under the Chairmanship Hon'ble Chief Justice on 09.09.2024, the Law Secretary assured the Hon'ble Chair that the said matter will be considered. It is pertinent to mention here that the work has been divided into two phases. Meanwhile, the matter is deferred for the time being in view of the construction of proposed Six courts and other allied facilities at High Court Complex, Jammu.
7.	Revised DPR for Construction of Lawyers Chamber with accommodation for Canteen and Guard Hut with Judicial Malkhanna at District Court Complex at Kulgam.	The Chief Engineer, PW(R&B) Department, Kashmir has forwarded the Revised DPR for an estimated cost of Rs.987.48 lacs for Construction of Lawyers Chambers with accommodation for Canteen and Guard Hut with Judicial /Malkhanna at District Court Complex, Kulgam". After approval of by Hon'ble High Court the said DPR has been forwarded to Government, for accord of administrative approval & release of funds vide this office letter No.10049-50/RG/Infra dated 14.03.2024.	In the meeting held under the Chairmanship Hon'ble Chief Justice on 09.09.2024, the Chief Secretary & Secretary to Govt. Department of Law assured the Hon'ble Chair that the said matter will be taken in next financial year 2025-26.
8.	Application for Accord of Administrative Approval for Construction of Guest House for J&K	The Chief Engineer, PW(R&B) Department, Zone Jammu has forwarded the AAA/DPR for an estimated cost of Rs.1181.2 lacs	In the meeting held under the Chairmanship Hon'ble Chief Justice on 09.09.2024, the Chief Secretary &

	High Court at VIP Kothi No.1, Canal Road, Jammu.	for "Construction of Guest House for J&K High Court at VIP Kothi No.1, Canal Road, Jammu". After approval of by Hon'ble High Court the said DPR has been forwarded to Government, for accord of administrative approval & release of funds vide this office letter dated 07.05.2024.	Secretary to Govt. Department of Law assured the Hon'ble Chair that the said matter will be taken in next financial year 2025-26.
9.	Application for Administrative Approval for proposed Addition / Alteration at Judicial Academy, Hon'ble High Court at Jammu.	The Chief Engineer, PW(R&B) Department, Zone Jammu has forwarded the AAA/DPR for an amount of Rs.280.10 Lacs "for Administrative Approval for Proposed Addition/Alteration at Judicial Academy, Hon'ble High Court at Jammu. After approval of by Hon'ble High Court the said AAA/DPR has been forwarded to Government UT of J&K, for accord of administrative approval & release of funds vide this office letter dated 12.08.2024.	In the meeting held under the Chairmanship Hon'ble Chief Justice on 09.09.2024, the Chief Secretary & Secretary to Govt. Department of Law assured the Hon'ble Chair that the said matter will be taken in next financial year 2025-26.
10.	DPR for construction of Guest House at M. A. Road, Srinagar.	The Chief Engineer, PW(R&B) Department, Central Kashmir has forwarded the DPR for an amount of Rs.1181.09 Lacs "for construction of Guest House for J&K High Court at MQ3, M. A. Road, Srinagar." After approval of by Hon'ble High Court the said DPR has been forwarded to Government UT of J&K, for accord of administrative approval & release of funds vide this office letter dated 02.08.2024.	In the meeting held under the Chairmanship Hon'ble Chief Justice on 09.09.2024, the Law Secretary assured the Hon'ble Chair that the said matter will be finalized and conveyed to registry after model court of conduct.
11.	Transfer of Evacuee land for Construction of District Court Complex at Ganderbal.	It is submitted that vide this office communication dated 11.11.2019, followed by reminder dated 15.05.2023, Secretary to Govt. Department of Law, Justice & Parliamentary Affairs, Civil Sectt. Has been requested to take steps to transfer the land measuring 45 Kanals situated near Bus Stand (S.P. Office) Ganderbal. {Acquisition of land measuring 45 Kanals in estate Beehama Tehsil Ganderbal identified for Construction of New Court Complex, Ganderbal. Again on 05.08.2024}	In the meeting held under the Chairmanship Hon'ble Chief Justice on 09.09.2024, the Law Secretary assured the Hon'ble Chair that the said matter will be finalized and conveyed to registry after model court of conduct.

12.	Transfer of land for Construction of New Court Complex, Charar-i-Sharief.	It is submitted that land measuring 11 Kanals 08 Marlas has been identified for construction of Munsiff Court Complex Charar-i-Sharief. Vide this office communication dated 04.12.2023, Secretary to Government, Department of Law, Justice & Parliamentary Affairs, Civil Sectt. Jammu has been requested to transfer of aforesaid land in favour of the Judiciary.	In the meeting held under the Chairmanship Hon'ble Chief Justice on 09.09.2024, the Law Secretary assured the Hon'ble Chair that the said matter will be finalized and conveyed to registry after model court of conduct.
13.	Construction of New High Court Complex at Raika, Jammu.	<p>It is submitted that vide this office communication No.40602/RG/Infras dated 18.11.2022, DPR amounting to Rs.922.00 Crore was sent to Government, UT of J&K, for accord of administrative approval & release of funds. During the meeting of Hon'ble the Chief Justice and Chief Secretary to Govt. of UT of J&K on 01.03.2023. It was decided that <i>"the Chief Secretary, Government of UT of J&K has on behalf of the Government reiterated that the administrative approval for the construction of New High Court at Raika, Jammu and release of funds for the project shall be expedited.</i></p> <p><i>It is further informed that since the High Court of J&K and Ladakh is common High Court for both the UTs of J&K and Ladakh, therefore, it would be appropriate to approach UT of Ladakh also for release of funds."</i></p> <p>Vide this office communication dated 16.03.2024, the Secretary to Govt. Department of Law & Justice UT of Ladakh was requested to release the funds in equal proportion for the construction of New High Court Complex at Raika, Jammu out of the estimated cost of Rs.922.00 Crore and followed by reminders dated 26.04.2023 & 19.02.2024.</p>	

14.	Application for accord of administrative approval for Construction of Boundary Wall of proposed site for construction of Court Building and residential quarters at Mahanpur.	It is submitted that the DPR amounting to Rs.74.23 Lacs received from Chief Engineer, PWD (R&B), Jammu. After approval of the Hon'ble High Court, the said DPR has been forwarded to the Government for accord of Administrative Approval & release of funds vide this office communication dated 12.09.2024.	
15.	Application for Administrative Approval for Construction of additional Court Rooms (06 Nos) including multipurpose Hall adjoining to Hon'ble High Court Complex, Jammu.	DPR amounting to Rs.4450.63 Lacs for the agenda works has been forwarded to Govt. for accord of administrative approval & release of funds vide this office communication No.52162-RG-Infras dated 22.11.2024 and is awaited.	This office received a Communication No. LAW-Pig/74/2024-12 dated 24.01.2025 from Director Finance Department of Law, Justice & PA, wherein, the officer has requested to provide the detailed clarification on whether the said Cost/expenditure is justified regarding the said matter. Accordingly, this office after clarification from the office of the Chief Engineer, PWD(R&B), Jammu forwarded the same to the Department of Law, Justice & Parliamentary Affairs for accord of Administrative Approval and release of funds.
16.	Transfer of land measuring 81 Kanals 19 Marlas under Kh. No.1593 situated at Garnai, Tehsil & District Udhampur for construction of District Court Complex & Residential Quarters at Udhampur.	Vide this office communication dated 30.08.2024, the Geo-feasibility report of Geology & Mining Department of Soil and Land Testing of the proposed site for construction of District Court Complex at Garnai, Udhampur alongwith its revenue papers for transfer of land in favour of the Judiciary.	
17.	Application for Accord of Administrative Approval for Construction of Creche at District Court Complex, Jammu.	It is submitted that vide this office communication dated 12.09.2024, the DPR amounting to Rs. 76.01 Lacs has been forwarded to the Law Department for accord of administrative approval & release of funds after approval of Hon'ble High Court.	
18.	Application for Accord of Administrative Approval for installation of IP based CCTV Surveillance System at High Court Complex Srinagar.	It is submitted that vide this office communication dated 16-10-2023, the DPR amounting to Rs.12.48 Lacs has been forwarded to the Law Department for accord of administrative approval & release of funds, after approval of Hon'ble High Court. Moreover a reminder dated 11-12-2024 regarding the same has also been sent to the government.	

19.	Application for Accord of Administrative Approval for Construction of RCC retaining wall on the back side of under construction lavatory block at District Court Complex, Budgam.	It is submitted that vide this office communication dated 18-12-2024 for the authorization of utilization of tender savings of Rs.7.45 Lacs has been forwarded to the Law Department for accord of administrative approval & release of funds, after approval of Hon'ble High Court.	
20.	Application for Accord of Administrative Approval for Construction of NIA Court at District Court Complex, Jammu.	It is submitted that vide this office communication dated 20-12-2024, permission is sought from the Law Department for the utilization of savings amount of Rs. 51 Lacs for the purchase of furniture and other allied services.	
21.	Acquisition of land for Construction of Munsiff Court Complex at Beerwah, Budgam.	It is submitted that vide this office communication dated 23-12-2024, the Law Department was requested to sanction the acquisition of land in favour of the Judiciary.	The Law Department vide communication dated 07-01-2025 returned the proposal with the request to advice the concerned Deputy Commissioner for identifying a suitable patch of state land instead of Milkiyat Land which could have huge financial implications for the state exchequer. In this context, vide communication dated 23-01-2025, the Principal District & Sessions Judge Budgam has been conveyed to take up the matter with the concerned Deputy Commissioner for the identification of state land.
22.	Application for Accord of Administrative Approval for Furniture/Electrification with its allied works (like ACs) in Munsiff Court Complex, Billawar.	It is submitted that vide this office communication dated 24-12-2024, the DPR amounting to Rs.81.14 Lacs has been forwarded to the Law Department for accord of administrative approval & release of funds, after approval of Hon'ble High Court.	
23.	Revised Application for Accord of Administrative Approval for Construction of Munsiff Court Complex, Hiranagar.	It is submitted that vide this office communication dated 24-12-2024, the DPR amounting to Rs. 155.08 Lacs has been forwarded to the Law Department for accord of administrative approval & release of funds, after approval of Hon'ble High Court followed by a reminder dated 23-01-2025.	
24.	Application for Accord of Administrative Approval for Construction of Boundary wall including gate of new Munsiff Court site at Jinder Khurd near Ring road at Bishnah.	It is submitted that vide this office communication dated 24-12-2024, the DPR amounting to Rs.112.66 Lacs has been forwarded to the Law Department for accord of administrative approval & release of funds, after approval of Hon'ble High Court.	
25.	Application for Accord of Administrative Approval for providing and fixing of duct to hide open wires/pipes at first floor of High Court Complex, Jammu.	It is submitted that vide this office communication dated 24-12-2024, the DPR amounting to Rs.4.13 Lacs has been forwarded to the Law Department for accord of administrative approval & release	

		of funds, after approval of Hon'ble High Court.	
26.	Application for Accord of Administrative Approval for Construction of Mini Hall and Library Hall at Judicial Academy, Janipur, Jammu.	It is submitted that vide this office communication dated 26-12-2024, the DPRs amounting to Rs. 30.42 Lacs and Rs. 35.03 Lacs respectively have been forwarded to the Law Department for accord of administrative approval & release of funds after approval of Hon'ble High Court.	
27.	Identification/Transfer of 40 Kanals and 01 Marla at Seer Jagir, Sopore for Construction of New Court Complex, Sopore.	It is submitted that vide this office communication dated 30-12-2024, the revenue extracts in original received from Principal District & Sessions Judge, Baramulla for transfer of land have been forwarded to the Law Department for placing indent.	
28.	Application for Accord of Administrative Approval for Furniture/Electrification (like ACs) with respect to Court Complex at Bhaderwah.	It is submitted that vide this office communication dated 30-12-2024, the DPR amounting to Rs.571.57 Lacs has been forwarded to the Law Department for accord of administrative approval & release of funds after approval of Hon'ble High Court.	
29.	Application for Accord of Administrative Approval for release of funds for Construction of NIA Court, Jammu.	It is submitted that vide this office communication dated 01-01-2025, the Law Department has been requested for release of funds amounting to Rs. 184.60 Lacs for already completed work including the work done liability of Rs. 110 Lacs.	